

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2618**

**TO BE ANSWERED ON THE 1ST AUGUST, 2017/ SHRAVANA 10, 1939 (SAKA)
BORDER DISPUTE**

2618. SHRI KAMAKHYA PRASAD TASA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is an ongoing problem in the border areas of Assam, Nagaland;**
- (b) if so, the details thereof;**
- (c) the time when the border dispute between Assam and Nagaland started;**
- (d) the total inter-State areas in kilometres shared by the two States;**
- (e) whether there is any ongoing cases regarding this issue in the courts; and**
- (f) if so, the steps taken by the Government to settle these disputes?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (d): There is a decades old boundary dispute between the States of Assam and Nagaland regarding actual demarcation of boundary. These two States share about 512 Km long boundary. Nagaland claims a part of area along the border in the districts of Golaghat, Jorhat and Sibsagar in Assam. This area has been marked as Disputed Area Belt (DAB).

(e) & (f): An Original Civil Suit No. 2/1988, filed by Government of Assam, is presently pending in the Hon'ble Supreme Court. Hence, the matter is sub-judice. To maintain peace and status quo in the DAB, neutral forces have been deployed by the Government of India to police the border between these States and the local administrations of both sides maintain constant liaison. Along the Assam-Nagaland border, there are Border Peace and Coordination Committees (BPCCs) comprising of representatives of States of Assam and Nagaland.